

SLP(C)No. 20802 OF 2003
ITEM No.35

Court No. 3

SECTION XIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.20802/2003

(From the judgement and order dated 19/09/2003 in OP 6293/03
of The HIGH COURT OF KERALA AT ERNAKULAM)

R. JAGADEESWARAN & ANR.

Petitioner (s)

VERSUS

MADHAVAN PILLAI

Respondent (s)

(With prayer for interim relief)

Date : 17/11/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI

HON'BLE MR. JUSTICE ASHOK BHAN

For Petitioner (s)Mr. Romy Chacko, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

Issue notice to show cause why impugned order be not modified and substituted by an order to pay only admitted amount of arrears consistently with Section 12 (1) of the Kerala Buildings (Lease & Rent) Control Act, 1965.

KALYANI

(RADHA R. BHATIA)

COURT MASTER